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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 260/00576 of 2016
Cuttack, this the 26th day of August, 2016

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

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Rabindra Nath Kandy,
aged about 69 years,
S/o Late Bhagirathi Kandy,
of Vill. Sankhapur, PO- Sidheswarpur,
Dist. Jagatsinghpur
was working as Ex-Cable Splicer
in the Office of the G.M.T.D., Berhampur,
Dist. Ganjam.

...Applicant

(Advocates: Mrs. U.R.Padhi)

VERSUS

Union of India represented through

1. Director General,
Telecom Service,
Sanchar Bhawan,
New Delhi.
2. Controller of Communication Accounts (DOT CBLL),
Office of the CCA, W.B.T. Division III,
Eastern Telecom Region, 8- Esplanade East,
Kolkata- 700069.
3. Sr. Accounts Officer,
O/o the Deputy General Manager(MTCE),
ETR Telecom (Region),
Bhubaneswar Telecom Maintenance ETR,
Old Micro wave compound, Bhubaneswar,
Unit-VIII (8), Bhubaneswar-751012,
Dist. Khurda.

... Respondents

(Advocate: Mr. P.K.Mohanty)

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ORDER (ORAL)

R.C.MISRA, MEMBER (ADMN.):

Heard Mrs. U.R.Padhi, Ld. Counsel for the Applicant, and Mr. P.K.Mohanty, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. Mrs. Padhi has submitted that the applicant is a retired official of the office of the G.M.T.D., Berhampur. She has alleged that there was some discrepancy in the fixation of applicant's pay from the year 1976 onwards which had a cascading effect on his pay and it is alleged that the applicant's pension was, therefore, wrongly fixed causing him financial loss. The applicant had approached the Tribunal in an earlier O.A. No. 425/14, which was disposed of by the Division Bench by an order dated 24.06.2014. In this order, the Tribunal directed the Respondents, i.e. the Commissioner, Accounts, O/o C.C.A., Kolkata to dispose of the pending representation of the applicant and communicate the decision by a speaking order. It is submitted by Ld. Counsel for the applicant that by an order dated 05.01.2015 the decision of the authorities was communicated and the pension as well as DCRG and Commutation amount were also re-fixed. After receiving this order, the applicant still had a grievance about the calculation of the revised pension and, therefore, he made a representation under Annexure-A/5 to the Controller of Communication, Accounts, Kolkata, who is Respondent No.2 in this case, and this representation was forwarded to the Respondent No.3, i.e. Sr. Accounts Officer, by the office of the Respondent No.2. Although the representation was forwarded on 31.03.2016 by a letter placed at Annexure-A/6 of this O.A., it is alleged by the applicant that so far no decision has been taken and that forced the applicant to approach this Tribunal.

3. It appears that the Respondents, to some extent, ^{redressed} took the grievance of the applicant and revised the Pension, DCRG etc. but if still some calculation is found to be wrong, as alleged by the applicant, causing him financial hardship, the representation should be considered expeditiously. The matter, it appears, is ^{at} ^Q on the level of Sr. Accounts Officer, O/o Dy. General Manager, ETR, and, therefore, without going into the merit of the case, I direct Respondent No.3 to consider the representation and pass appropriate orders after taking into account the issues raised by the applicant in his representation and communicate the decision to the applicant within a period of two months from the date of receipt of this order. As the applicant, in this case, is 69 years old, the authorities are impressed upon to look into the representation expeditiously and if after disposal of the representation, applicant is found to be entitled to further financial relief, the same may be granted to him within a period of two month from the date of disposal of the representation.

4. With the aforesaid observation and direction, this O.A. stands disposed of at the stage of admission itself.

5. As prayed by Mrs. Padhi, Ld. Counsel for the applicant, copy of this order, along with paper book, be sent to Respondent Nos. 2 and 3 by Speed Post, for which she will submit postal requisites by 30.08.2016.

6. Free copies of this order be made over to the Ld. Counsels for both the sides.


(R.C.MISRA)
MEMBER (A)